

(ख) राज्य नीति के निदेशक सिद्धान्तों में काम पाने का सिद्धान्त पहले ही दिया गया है। इसमें निदेश दिया गया है कि "राज्य अपनी आर्थिक सामर्थ्य और विकास की सीमाओं के भीतर काम पाने के अधिकार को प्राप्त कराने का कार्यसाधक उपबन्ध करेगा।" संविधान में दिए गए उद्देश्यों के अनुरूप क्रमिक पंचवर्षीय योजनाओं में रोजगार को उच्च प्राथमिकता दी गई है और अधिकाधिक रोजगार भवसत जूटाने के लिए मतत प्रयास किए जा रहे हैं।

कलकत्ता, उच्च न्यायालय द्वारा औद्योगिक विवाद अधिनियम की कतिपय धाराओं का रद्द किया जाना

*357. डा० लक्ष्मीनारायण पांडेय : क्या अब और पुनर्वात मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कलकत्ता उच्च न्यायालय द्वारा औद्योगिक विवाद अधिनियम की कतिपय धाराओं को रद्द कर दिया गया है;

(ख) यदि हां, तो क्या इससे औद्योगिक विवादों को सुलझाने में सरकार को अत्यधिक कठिनाई हो रही है ; और

(ग) इस पर सरकार की क्या प्रतिक्रिया है ?

अब और पुनर्वात मंत्री (श्री रघुनाथ रेड्डी) : (क) कलकत्ता उच्च न्यायालय ने एकमात्र न्यायाधीश के निर्णय द्वारा औद्योगिक विवाद अधिनियम, 1947 की धारा 2क को नाजायज ठहराया है।

(ख) और (ग). कठिनाईयों पर काम पाने के लिए पश्चिम बंगाल सरकार ने एकमात्र न्यायाधीश के निर्णय के विरुद्ध उच्च न्यायालय में अपील दाखल की है। भारत सरकार ने भी इस मामले में हस्तक्षेप किया है।

Overtime as part of pay under Payment of Wages Act

*358. SHRI ISHAQUE SAMBHALI: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Overtime is a part of pay and comes under Payment of Wages Act;

(b) whether Overtime has not been paid to some Assistant Station Masters of Delhi Division; and

(c) if so, what action has been taken by the labour Department for violation of the Payment of Wages Act by the Railway Administration?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a) Yes, Sir.

(b) and (c). It is understood from the Railway Administration that overtime admissible under the extant rules has already been paid to the Assistant Station Masters of the Delhi Division upto 11-11-1972. As regards overtime for the period after 11-11-1973 action is in hand and payment will be made shortly.

Power cut in Defence Units

*359. PROF NARAIN CHAND PARASHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether in the States of Jammu and Kashmir, Punjab, Haryana, Himachal Pradesh, Rajasthan and Union Territories of Chandigarh and Delhi, the power cut has been applied in the months of December 1972 and January and February, 1973 to the Defence units also;

(b) the names of the Defence units affected and whether this will greatly harm the Defence measures;

(c) if so, whether Government of India has directed the State Governments not to apply power cut to the Defence units in their respective States; and

(d) if so, the reaction of the State Governments concerned?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) The Defence units affected are the Military Farms, the Air Fields, the Base Repair Depot Chandigarh and the Ordnance Cable Factory, Chandigarh. As a result of the power cut the output of the Ordnance Cable Factory Chandigarh and the Military Farms has been affected.

(c) and (d) At the request of the Ministry of Defence, the Ministry of Irrigation and Power has addressed letters to State Governments/Union Territory for accordng preference in supply of power to the essential consumers. This has resulted in some improvement of the position.

Shortage of Coal and its Supply on Controlled Price

*360. **SHRI P. GANGADEB:**
SHRI P. M. MEHTA:

Will the Minister of STEEL AND MINES be pleased to state

(a) whether there is shortage of coal in the country;

(b) whether the prices of coal have gone up very high;

(c) whether Government are considering proposals for reimposing price and distribution control on all types of coal; and

(d) if so, whether any measures have been initiated to improve the supply of coal on controlled prices?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM): (a) There is no shortage in the production of coal in the country. The production is adequate to meet the demand. However, there have been occasional reports of shortages in some areas arising out of lack of adequate transport for coal.

(b) No, Sir. There have, however, been some reports about traders charging higher prices.

(c) and (d). No, Sir. Efforts are, however, being made by the Railway to improve wagon availability to ensure increased supply of coal in the areas where there is any shortage.

Import of Communist Literature into the country

3390. **SHRI BISHWANATH JHUNJHUNWALA:** Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether there has been a spurt in the import of Communist literature into this country recently;

(b) whether Government are aware that consignments of Communist literature worth Rs 2½ crores were received by the Soviet Embassy in India under the cover 'Educational Series' recently; and

(c) what checks are exercised over the foreign Embassies so that they are not able to utilise diplomatic immunity for propagation of any particular school of political thought in this country and whether in this case the contents of the above consignments have been checked and if not, the reasons thereof and whether these literatures are being distributed for propaganda purposes?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). According to the information available with the Government no spurt in import of such literature has taken place recently.

(c) In terms of the Vienna Convention Foreign Missions enjoy certain diplomatic immunities for importing, disseminating and distributing publicity material giving factual information about their respective countries, provided it does not contravene the